

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 331 OF 2019 & IA No. 1251 OF 2019 & IA No. 1094 OF 2019

Dated: 24th October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)

In the matter of:

Arjun Green Power Private Limited **Appellant(s)**
Versus
Rajasthan Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Parinay Deep Shah for A1
Surabhi Pandey for A1
Ritika Singhal for A1

Counsel for the Respondent(s) : Raj Kumar Mehta for R1
Susan Mathew for R2
Mohan Lal Goyal for R2

ORDER

IA No. 1094 of 2019 - (Appln. for exemption from filing certified copy of the impugned order)

The exemption application is rejected. Application stands disposed of. Certified copy of the Impugned Order shall be filed within four weeks.

Appeal No. 331 of 2019 and IA No. 1251 of 2019

Since Respondents are objecting for admission of the Appeal, matter is listed for hearing on condonation of delay application on **16.01.2020**. In the meantime, Respondents shall file reply on main Appeal within six weeks. Thereafter, rejoinder shall be filed within two weeks.

Ravindra Kumar Verma
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

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